

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4110

ANSWERED ON:05.09.2012

FOREIGN EDUCATIONAL INSTITUTIONS

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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether new guidelines have been issued by the University Grants Commission (UGC) making it mandatory for all the educational institutions having foreign collaboration to get them registered within a period of six months;
- (b) if so, the details thereof;
- (c) the names of existing institutions having foreign collaboration and not registered with the UGC;
- (d) whether UGC have finalised any list of foreign institutions/universities including the US universities with whom the Indian institutions have collaboration and if so, the details thereof;
- (e) whether the degree awarded by the foreign universities having collaboration with the Indian universities till date are recognised by the Government;
- (f) if not, the reasons therefor;
- (g) whether the Government is contemplating to grant permission for setting up foreign universities in the country; and
- (h) if so, the details thereof along with the criteria fixed for their selection?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

- (a): No, sir. However, the University Grants Commission (UGC) had considered and approved draft UGC (Promotion and Maintenance of Standards of Academic Collaboration between Indian and Foreign Educational Institutions) Regulations, 2012 in its meeting held on 2nd June, 2012. These Regulations have not been notified by UGC till date.
- (b): As per these regulations, Foreign Educational Institutions (FEIs) eligible to undertake collaboration with Indian Higher Educational Institutions (HEIs) should be ranked amongst the top 500 institutions in the world by any internationally recognized ranking system.
- (c): The registration can happen only after the draft Regulations are notified
- (d): UGC has not finalized any such list as yet.
- (e) & (f): The degrees are either awarded by the Indian Universities or the foreign universities under such collaborations. In case the degree is awarded by Indian institutions, and the same is notified by UGC under Section 22 of the UGC Act, then the same is recognized in India. The foreign degrees are not recognized in India, and the degree holders have to obtain equivalence for the same from the Association of Indian Universities (AIU).
- (g) & (h): Yes, sir. A legislation namely Foreign Educational Institutions (Regulation of Entry and Operations) Bill, 2010 has been introduced in Parliament. Clause 4 of the Bill prescribes the criteria fixed for eligibility of a foreign institution.